CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 386/MP/2023

Subject	:	Petition under Regulation 22 of the CERC (Terms and Conditions of Tariff) Regulations, 2019, read with Regulation 9 (4) of the CERC (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021, seeking condonation of delay of 22.5 months in declaring COD of Talaipalli Coal Mine and approval of input price of coal to end use generating station (Lara STPS) for the period from COD i.e. 1.10.2023 to 31.3.2024.
Petitioner	:	NTPC Limited
Respondent	:	MPPMCL and 5 others.
Date of Hearing	:	23.4.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NTPC Shri Anant Singh Ubeja, Advocate, NTPC Shri Kunal Veer Chopra, Advocate, NTPC Shri Ravi Sharma, Advocate, CSPDCL Shri Aryan Chanda, Advocate, CSPDCL Shri Vyom Chaturvedi, Advocate, MSEDCL Shri Ravin Dubey, Advocate, MPPMCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner circulated a note of arguments (containing the list of dates) and made detailed oral submissions, including the reasons for the delay in the declaration of COD of the coal mine. He accordingly prayed that the note of arguments may be taken on record.

2. However, due to a paucity of time, the Respondents could not commence their arguments. Accordingly, the Commission adjourned the hearing.

3. The Respondents shall commence their arguments on the next date of hearing. Accordingly, the Respondents are directed to file their note of arguments prior to the next date of hearing, after serving a copy on the Petitioner.

4. The matter is Part-heard and shall be listed for final hearing on **20.5.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)